GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING) LOK SABHA UNSTARRED QUESTION NO. 2449 (TO BE ANSWERED ON 30.11.2016)

CENTRAL ADMINISTRATIVE TRIBUNAL

Ä2449. SHRI RAM TAHAL CHOUDHARY:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is aware of non-compliance of decisions of the Central Administrative Tribunal;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the reaction of the Government thereto?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Ministerøs Office. (DR. JITENDRA SINGH)

(a) to (c): Normally, the decision of the CAT are complied with by the concerned Ministries/ Departments of the Government in consultation with Ministry of Law & Justice and the concerned Nodal Ministry. However, whenever it is decided to go for appeal in certain cases, the necessary action is taken by the concerned Ministries/ Departments in consultation with the Ministry of Law & Justice.

As on 21.11.2016, out of total of 6,92,665 decisions given by CAT, 33528 decisions have been challenged in High Courts.
